GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UN-STARRED QUESTION NO.4916 TO BE ANSWERED ON 01.04.2022

CHILDREN WITHOUT SHELTER

4916. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state

- (a) the number of children identified as children in need of care and protection under Sec 2(14) of the Juvenile Justice Act, 2015 as of 2020;
- (b) the number of children out of these that are without any shelter;
- (c) whether the Ministry has taken any steps to ensure regular supply of food, water etc. for children without shelter during the period of lockdown; and
- (d) if so, the details thereof along with the number of beneficiaries thereunder and amount spent by the Ministry thereon?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): The number of children in need of care and protection under Sec 2(14) of the Juvenile Justice (Care and Protection of Children) Act, 2015 which are supported under Child Protection Services Scheme – Mission Vatsalya is 90,584 (as on 31.03.2021). The Juvenile Justice (Care and Protection of Children) Act, 2015 establish a framework for rehabilitation and shelter of children in need of care and protection and in difficult circumstances.

Further, the Ministry of Women and Child Development is implementing a centrally sponsored scheme namely Child Protection Services (CPS) Scheme under which support is provided to States and UT Governments for delivering services for children in need of care and difficult circumstances. The Child Care Institutions (CCIs) established under the CPS scheme support inter-alia age-appropriate education, access to vocational training, recreation, health care, counselling etc.

The Ministry also issued advisories and guidelines for encouraging COVID appropriate behaviour, monitoring of Child Care Institutions and coping strategies during COVID times for ensuring regular supply of food, water etc., to the children living in CCIs. A responsibility matrix defining role of primary duty holders at all levels from State to Panchayati Raj Institutions was also shared with States/UTs.

(d): In view of above, question does not arise.